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BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Execution Application No. 69/2025

IN

Original Application No. 33/2024

IN THE MATTER OF:

Ajay Lal Malik

.....Applicant

Versus

State of Haryana & Others.

.....Respondents

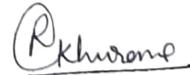
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Place: Chandigarh

Dated: 29.10.2025

Through



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**REPLY OF ANURAG RASTOGI, CHIEF
SECRETARY, GOVERNMENT OF HARYANA IN
COMPLIANCE OF ORDER DATED 08.10.2025 ON
BEHALF OF RESPONDENT NO. 1.**

MOST RESPECTFULLY SHOWETH:

1. That present reply is being filed in response to Show Cause Notice issued vide order dated 08.10.2025 by this Hon'ble Tribunal in the present Execution Application.
2. That the instant execution application has been filed by the applicant due to the non-compliance of the order dated 10.09.2024 passed by this Hon'ble Tribunal in Original Application No. 33/2024 and the operative part of the said order is reproduced as follows:-

"10. In view thereof, we dispose of this Original Application by directing Municipal Corporation, Faridabad to ensure compliance of the provision 9 of Solid Waste Management Rules, 2016 in all aspects

and also to complete boundary wall as per the timelines given i.e. 31.12.2024 and ensure that no garbage dumping is taken place outside the transfer station and on the road.

11. A compliance report shall be submitted by 15.01.2024 with the Registrar General of this Tribunal by Respondent No. 3.

12. Respondent No. 2 shall also verify compliance on the part of Respondent No. 3 and submit a compliance report by 15.01.2024.

13. If any further order is required, Registrar General shall place the matter before the Bench concerned.

14. With the above directions/observations, this Original Application stands disposed of"

3. That on perusal of the order dated 10.09.2024, it is revealed that the direction for compliance was given by this Hon'ble Tribunal to the Respondent No. 3, i.e., Commissioner, Municipal Corporation, Faridabad and the Respondent No. 2, i.e., the Haryana State Pollution Control Board. After receiving order dated 08.10.2025 and considering non-compliance of order dated 10.09.2024, answering respondent has sought report from the Commissioner, Municipal Corporation of Faridabad (MCF) who vide letter dated 28.10.2025 has reported about the steps taken in compliance of order dated 10.09.2024 and 08.10.2025 with photographs showing corrective measures taken by the MCF. Copy of letter dated 28.10.2025 received from the Commissioner, MCF is annexed as **Annexure-R/1**. It is further submitted that considering seriousness of the issue, answering

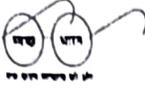
respondent has instructed the Commissioner, MCF to ensure proper handling of waste at transfer station in question. Further, Director, Urban Local Bodies and the Member Secretary, HSPCB have been directed to regularly monitor the situation at Transfer Station. Copy of letter dated 29.10.2025 issued by answering respondent is annexed herewith as **Annexure-R/2**.

4. That compliance report of the directions passed in O.A. No. 458/2023 has been filed separately through the Haryana State Pollution Control Board. It is further submitted that compliance report received from the Directorate of Urban Local Bodies is also being filed separately in said matter.
5. That answering respondent has full respect, regard, honour and holds this Hon'ble Tribunal in the highest esteem and cannot even think to violate/disobey or flout any order or direction of this Hon'ble Court or any other court of law. It is undertaken to comply with the directions passed by this Hon'ble Tribunal in true letter and spirit.

In view of the submissions made herein above, it is humbly prayed that the answering respondent may be discharged from the Show Cause Notice issued vide order dated 08.10.2025 in the interest of justice.

Place: Chandigarh
Date: 29.10.2025


(Anurag Rastogi, IAS)
Chief Secretary to Government Haryana



Municipal Corporation, Faridabad
D.K. Chowk NIT Faridabad -121001, Haryana India
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Memo No.MCF/PS/2025/1190
Date: 28.10.2025

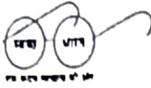
To,
The Chief Secretary
Govt of Haryana

Sub: E.A. No. 69/2025 in O.A. No. 33/2024 Ajay Lal Malik Vs. State of Haryana & Others.

Respected Sir,

1. It is appraised that in compliance of order dated 10.09.2024 passed by Hon'ble NGT, the office of Municipal Corporation Faridabad prepared an estimate for Installation of the barricading by using GI Sheets and ISMB columns at different points in Radhkal Zones, Division II after getting the necessary approvals from competent authority. Tenders were called 05 times dated 23.10.2024 (2024_HRY_406168_1), 23.11.2024 (2024_HRY_412979_1), 03.12.2024 (2024_HRY_414885_1), 15.01.2025 (2025_HRY_423777_1) & 29.03.2025 (2025_HRY_437213_1). Against first three times tenders, no agency participated in tender process. Against 4th tender, none of agency participating in tender process could qualify the technical criteria of NIT. As a result of 5th tender, work order was allotted to the agency M/s Vikro Engicons Services on 12.07.2025 for the completion of work upto 06.09.2025. But the agency / contractor did not execute the work. The Municipal Corporation Faridabad issued show cause notices for not starting the work and directing him to start the work as per the provisions contained in contract agreement. The notices were issued by Municipal Corporation Faridabad vide reference number MCF/EE-II/2025/1027, 1048 & 1090 dated 26.09.2025, 06.10.2025 & 16.10.2025 respectively. The agency is still failed to execute the work and consequently the EMD as well as performance security deposited by agency is being forfeited by this office.

2. That at present work is being executed Transfer Station wise including Transfer Station in question. Work of fencing, laying tiles at Berm alongside Transfer Station and Green Belt are under execution. Broken Boundary Wall has been barricaded with GI Sheets.



Municipal Corporation, Faridabad

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3. No waste is allowed to be dumped outside the boundary of Transfer Station. Drone view Photographs of site in question are annexed herewith as Annexure-R/1.
4. Waste is being lifted regularly from the transfer station by the agency M/s SVN Associates. The agency has been engaged for loading, carriage and transportation of solid waste from Sec 21-A transfer station. JE and SI have been deployed by this office for the regular monitoring of the said transfer station.
5. There have been sincere efforts for daily lifting of waste throughout the year, however, operational difficulties were faced during rainy days disturbing the routine cleaning.
6. That to discourage to littering of waste in the city, public at large has been informed that about imposition of penalty of Rs.5000 to 50,000/- for littering of waste. Copy of one such warning letter and news item dated 13.09.2025 published in Nav Bharat Times are attached as Annexure-A/2.
7. That undersigned took charge as Commissioner of MCF in May, 2025 and in the meantime, officer-in-charge at ground have also been transferred from the area in question. Legal Cell was also without Law Officers enough to have follow up in court case, specially, disposed of cases. This has resulted the lack of communication and follow up with court case compliances. In June, additional law officer has been engaged so that NGT and other court cases may be pursued diligently. Every possible efforts shall be made to comply with the order passed by this Hon'ble Tribunal and to file the reports with due diligence.


Commissioner,
Municipal Corporation
Faridabad

From

The Chief Secretary to Govt. of Haryana
Chandigarh

To

1. The Director, Urban Local Bodies Department
2. The Commissioner, Municipal Corporation of Faridabad
3. The Member Secretary, Haryana State Pollution Control Board,
Panchkula

Memo No. DA/CS/ 13308)

Dated 29.10.2025

Subject:- Order dated 10.09.2024 passed in O.A. No. 33/2024 and order dated 08.10.2025 passed in E.A. No. 69/2025 (Ajay Lal Malik Vs. State of Haryana) before the Hon'ble National Green Tribunal, Principal Bench, New Delhi.

Kindly refer to the subject noted above.

It has been noticed that due to non-compliance of directions dated 10.09.2024 passed by Hon'ble NGT in O.A. No. 33/2024, an Execution Application has been filed by the applicant.

Although corrective measures taken by the Municipal Corporation Faridabad has been reported vide its letter dated 28.10.2025 but it is required that waste is being properly handled at Transfer Station in question and it should not be permitted to accumulate waste in dumping yard causing unwarranted situation at site. Therefore, the Commissioner, Municipal Corporation Faridabad be remain vigilant for compliance of the directions passed by Hon'ble NGT. The Director, Urban Local Bodies and the Member Secretary, HSPCB should also ensure regular monitoring of the Transfer Station in question and submit regular reports to this office on monthly basis.

Any lapse in this regard shall be viewed seriously.



District Attorney

for Chief Secretary to Govt. Haryana